

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. C.P. (IB)/287(MB)2024

**IN THE MATTER OF**

Central Bank of India

... Petitioner

Vs

MR. Amit Sampat (Personal Guarantor of Rialto Exim Pvt Ltd)

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 09.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv Henna Jain i/b Adv Raina Birla (VC)

For the Respondent:

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**ORDER**

Ld. Counsel for the Petitioner prays for an adjournment for 2 weeks. Allowed as prayed for. Adjourned to **13.06.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/